

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 4947
TO BE ANSWERED ON 01.04.2022

MARITAL RAPE

4947. SHRIMATI SHARDABEN ANILBHAI PATEL:
SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has formed any opinion regarding the inclusion of marital rape as an offence under the Indian Penal Code and if so, the details thereof;
- (b) whether the Government acknowledges the prevalence of rape/ sexual harassment in marital life or conducted any study/ research in this regard; and
- (c) if so, the details and the outcome thereof along with the remedial steps taken in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The matter of marital rape is sub-judice before the High Court of Delhi in Review Petition in W.P. (Civil) No. 284/ 2015 filed by RIT Foundation against the Union of India. Further, the Department related Parliamentary Standing Committee on Home Affairs, in its 146th Report had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier, the Parliamentary Standing Committee in its 111th and 128th reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece-meal amendments in respective Acts. Accordingly, based on the feedback received from stakeholders, appropriate decision would be taken by the Government at appropriate time.
